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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 10th September, 1978.

NOTIFICATION  
INCOME TAX

No.2511(F.No.404/26/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of the Notification of the Government of India in the Department of Revenue and Insurance No.1041(F.No.404/63/75-ITCC) dated 16.8.75 the Central Government hereby authorises Shri T.M.DESAI being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri T.M.DESAI takes over charge as Tax Recovery Officer.

Sd/-  
(E.VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

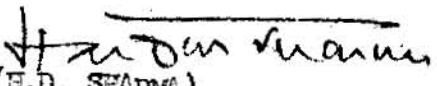
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